

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.240/Chd/Hry/2017

In the matter of:

M/s Online 24X7 India Pvt. Ltd. ...Petitioner

Versus

Registrar of Companies, ...Respondent
NCT of Delhi & Haryana.

Present: Mr. F.S. Dhiman, Advocate for the petitioner.

It is *inter alia* contended that the petition has been filed in Form NCLT 9 as provided in Rule 87(A) of the NCLT Rules, 2016 as inserted vide notification dated 05.07.2017. It is submitted that even the Income Tax Returns for the Financial Years ending 31.03.2014 and 31.03.2015 were filed with the Income Tax Authority in March, 2017 but the Income Tax Return for the Financial Year ending 31.03.2016 has not been filed so far.

List on 07.12.2017 for hearing. Notice of this petition be issued to the Registrar of Companies, NCT of Delhi and Haryana and also to the Principal Commissioner, Income Tax Department alongwith copy of the petition and the entire Paper Book by collecting the notice from the Registry by Speed Post immediately and to file compliance affidavit alongwith the postal receipts and tracking report, at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

October 25, 2017
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